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Bombay Shops And Establishments (Amendment) Act, 2011

25 OF 2013

[11 November 2013]

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Bombay Shops And Establishments (Amendment) Act, 2011

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An Act Further to amend the Bombay Shopsand Establishments Act, 1948.

WHEREAS it is expedient further toamend the Bombay Shops and Establishments Act, 1948, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :-

1. Short title :-

This Act may be called the Bombay Shops and Establishments (Amendment) Act, 2011.

2. Amendment of section 7 of Bom. LXXIX of 1948 :-

In Section 7 of the Bombay Shops and Establishments Act, 1948 (hereinafter referred to as "the principal Act"),-

(a) in sub-section (2-A), for the words "upto the end of the year for which it is granted" the words "for a period of twelve months from the day on which it is granted or renewed" shall be substituted ;

(b) in sub-section (2-B), for the words "for a period of three years at a time, on payment of the fees for that period, so as to be valid upto the end of the third year from and including the year in which it is granted or renewed, as the case may be", the following shall be substituted, namely :- "for a period of thirty-six months at a time, on payment of the fees for that period, so as to be valid upto the end of thirty-six months from the date on which it is granted or renewed, as the case may be".

3. Amendment of section 11 of Bom. LXXIX of 1948 :-

In section 11 of the principal Act, in sub-section (2), in clause (a), for the words, figures and letters " closed later than 8.30 p.m." the words, figures and letters "closed later than 10.00 p.m." shall be substituted.